

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 936/JP/2019
निर्धारण वर्ष / Assessment Year :2010-11

Smt. Rekha Mathur, C-201, Ganesh Marg, Mahesh Nagar, Near Gopalpura Bye Pass Road, Jaipur-302015	बनाम Vs.	I.T.O., Ward 6(2), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AROPM 9286 F		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri M.L. Borad (Adv)
राजस्व की ओर से / Revenue by: Shri Ambrish Bedi (CIT-DR)

सुनवाई की तारीख / Date of Hearing : 26/11/2020
उदघोषणा की तारीख / Date of Pronouncement : 01/12/2020

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the
Id. CIT(A)-2, Jaipur dated 24/05/2019 for the A.Y. 2010-11.

2. The hearing of the appeal was concluded through video conference
in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel for the assessee furnished application for
withdrawal of this appeal. The contention in the said application reads as
under:

*"With reference to declaration and undertaking filed by the
assessee on form No.1 and 2 on 03/06/2020 under*

acknowledgement No. 344795851030620 and form No.3 issued by the PCIT, Jaipur-2 under acknowledgement/certificate No.676837300261020 dated- 26/10/2020 it is submitted on assessee's behalf as under:-

- 1. That the assessee opted for Vivad Se Vishwas Scheme and the PCIT, Jaipur-2 under acknowledgement/certificate No. 676837300261020 dated- 26/10/2020 accepted this application vide form No.3 (copy enclosed) referred above. In view of issuing certificate on form no.3 the appellant assessee is desirous of withdrawing the appeal No. ITA 936/JPR/2019 pending before the Hon'ble Bench and it is accordingly prayed that this permission of withdrawing the appeal may please be granted.*
- 2. It is very humbly prayed that a certificate for withdrawing the appeal by the appellant assessee may please be granted so that the same could be filed under the proceedings of DTVSV promulgated by the Central government in March, 2020.*

Thanking you

*Yours faithfully
For Smt. Rekha Mathur*

M.L. Borad A/R

- 4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.*
- 5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas*

scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 01st December, 2020.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 01/12/2020

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Rekha Mathur, Jaipur.
2. प्रत्यर्थी / The Respondent- The I.T.O., Ward 6(2), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 936/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar